Estimates has been set up by the Planning Commission to advise the Commission on various aspects of estimation of unemployment, under-employment, enjployment generation in the Plans, etc.

## भारत सेवक समाज

\*421. श्री ना० कृ० शेजवलकरः श्री प्रेम सनोहरः

> श्री पीताम्बर वासः श्रीमती सरला भवौरियाः

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

- (क) भारत सेवक समाज तथा उससे सम्बद्ध संस्थाओं को अब तक सरकार से कुल कितना धन प्राप्त हुआ है;
- (ख) क्या कोई समेकित हिसाब तथा उस पर लेखा परीक्षा प्रतिवेदन सरकार को प्रस्तुत किये गये हैं; और
- (ग) यदि नहीं, तो उसके क्या कारण हैं ?

## t [BHARAT SEWAK SAMAJ

◆421. SHRI N. K. SHEJWALKAR:

SHRI PREM MANOHAR:

SHRI PITAMBER DAS:

SHRIMATI SARLA BHADAURIA:

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

- (a) the total amount of money received by the Bharat Sewak Samaj and its attached institutions from the Central Government so far;
- (b) whether any consolidated accounts and audit report thereon have been submitted to the Government;
  - (c) if not, the reasons therefor?]

साध, कृषि, सामुदायिक विकास और सहकारिता मन्त्रालय में राज्य मंत्री (श्री एम० एस० गृहपादस्वामी): (क) केन्द्रीय मंत्रालयों तथा विभागों ने भारत सेवक समाज को अब तक 272,21,402 रुपए का कुल अनुदान दिए जाने की सूचना दी है।

to Questions

(ख) और (ग) समाज ने लेखे भेजे हैं, जिनमें से कुछ परीक्षित हैं। किन्तु उनको अपेक्षित हंग से समेकित नहीं किया गया है। यह उन मामलों में से एक है, जिनकी जांच जांच—आयोग द्वारा की जानी है, जिसे सरकार ने जांच—आयोग अधिनियम (1952 का अधिनियम संख्या 60) के अधीन स्थापित करने का निर्णय किया है।

f[THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): (a) Central Ministries and Departments have reported a total grant of Rs. 272,21,402 to Bharat Sewak Samaj so far.

(b) and (c) Accounts, some of them audited, have been furnished by the Samaj. But they have not been consolidated in the manner required. This is one of the matters to be examined by the Commission of Enquiry which Government have decided to set up under the Commission of Enquiry Act (Act No. 60 of 1952).]

## ACCIDENT IN JHARIA COAL MINE

- ◆422. SHRI BHUPESH GUPTA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) whether six workers were killed in an accident in a coal mine in Jharia recently;
- (b) if so, whether it is a fact that this Mine was being run against the orders of the Mines Department; and
- (c) if the reply to part (b) above be in the affirmative, what action has been taken by Government in the matter?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAI-SUKHLAL HATHI): (a) There was an accident at North Salanpur Colliery